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C.A.No. 4014-4017 OF 1998

ITEM No.101(Part-Heard)

Court No.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Nos.4014-4017 OF 1998

DELHI FIN. CORPN. & ANR.Appellant(s)

VERSUS

RAJIV ANAND & ORS. Respondent (s)

(With office report)

With C.A. Nos.4018-4021/1998 (With office report),

With C.A. No.7818/2002 (With prayer for interim relief and office report)

Date : 23/03/2004 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Appellant (s)Mr. Mukul Rohatgi, ASG
Ms. Binu Tamta, Adv.
Mr. Saurabh Kirpal, Adv.

Mr. Ejaz Maqbool, Adv.

For Respondent (s)Mr. Dhruv Mehta, adv.
Mr. Mohit Chaudhary, adv.
Ms. Shalini Gupta, Adv.
Mr. S.K. Mehta, Adv.

Mr. S. Rajappa, Adv.

M/s J.B. Dadachanji & Co. (NP)

Mr. Amit Dayal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Saurabh Kirpal, learned counsel appearing for the Appellants commenced his arguments at 10.35 A.M. and concluded at 12.05 P.M. Thereafter, Mr. Dhruv Mehta, learned counsel appearing for the Respondent commenced his arguments and had not concluded till 4.00 P.M. when the Court rose for the day leaving the matters as part-heard.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master